

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 01.04.2024 AT 01:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/31/10/AMR/2019	Admitted	10 OF IBC	Nizam Deccan Sugars limited
	IA(IBC)/110/2023	60(5) of IBC	Mr. R. Ramakrishna Gupta, former Liquidator Vs. Nizam Deccan Sugars Limited

ORDER

IA (IBC)/110/2023:

Proof of Appeal before the Hon'ble Supreme Court is not filed. Mr. Rajasekhar Rao Salvaji, Ld. Counsel for the Applicant present. Mr. R. Ramakrishna, Former Liquidator present in person. Mr. Sridhar, Proxy Counsel appearing for the Respondent seeks time for filing an application for setting aside the ex-parte order dated 26.05.2023 and for filing proof of Appeal before the Hon'ble Supreme Court. For hearing, list the matter on 07.05.2024.

Sd/

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**